GOVERNMENT OF INDIA MINISTRY OFLAW & JUSTICE RAJYA SABHA QUESTION NO21.12.2009 ANSWERED ON UNDERTRIALS IN JAILS.

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SHRI R.C. SINGH

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a)whether it is a fact that hundreds of undertrials are incarcerating in various jails for the periods exceeding the term of their probable sentence;
- (b)if so, the number of such undertrials in various jails;
- (c)whether it is also a fact that various pronouncements of High Courts and the Supreme Court on this issue have not been found effective in reducing the number of undertrials in jails; and
- (d)if so, the details thereof and the reasons for the failure in the matter and what new measures are proposed to be taken to reduce the number of undertrials in various jails in the country?

ANSWER

MINISTER OF LAW AND JUSTICE

(DR. M.VEERAPPA MOILY)

(a) to (d): Information on the time spent by under-trial prisoners, while their cases are under the process of adjudication in the courts, as against the period of their respective probable sentences is not maintained centrally. However, as per the information available, 2,50,727 under-trial prisoners were under detention at the end of 2007. Out of these, 1,03,624, i.e. 41.3% of the total number of under-trial prisoners in jails were under detention for a period up to three months.

Conducting trial expeditiously to render justice to the under-trials is a matter within the domain of the judiciary and the facilitation of such trials is primarily the responsibility of the State Governments. Central Government has taken the following steps for facilitating delivery of justice to the under-trials and also to provide that under-trials do not spend long periods in jail:

i)A new section viz 436A has been inserted in the Code of Criminal Procedure, 1973 to provide that where an under-trial prisoner other than the one accused of an offence for which death has been prescribed as one of the punishments, has been under detention for a period extending to one-half of the maximum period of imprisonment provided for the alleged offence, he should be released on his personal bond, with or without sureties. It also provides that in no case will an under-trial prisoner be detained beyond the maximum period of imprisonment for which he can be convicted for the alleged offence.

Section 436(1) of the Code of Criminal Procedure, 1973 has also been amended to make a mandatory provision that if the arrested person is accused of a bailable offence and he is an indigent and cannot furnish surety, the Court shall release him on his execution of a bond without sureties.

ii)In 2006, the Government of India introduced the system of 4plea bargaining`, primarily to reduce pendency of cases in trial courts and overcrowding in prisons.

iii)Fast Track Courts were set up for speedy disposal of long pending sessions cases and the cases of under -trial prisoners.